

FORM 4

[THE DESIGNS ACT, 2000]

APPLICATION FOR THE RESTORATION OF DESIGN UNDER SECTION 12(2)

(See rule 24)

[For Fee see First Schedule]

^Insert the name (in full), address and nationality of applicant(s).

I (or We)^.....
Hereby apply for an order of the Controller for the restoration of Design No.
ofdated.....
granted to.....

^State the last date when fee was due.

The circumstance which led to the failure to pay the extension fee of Rs. on or before the^
..... day of.....20..... are as follows:—
.....
.....

I/We declare that I/We have not assigned the Design to any other person(s) and that the fact and matters stated herein are true to the best of my/our knowledge, information and belief.

My/our address for service in India is—
.....
.....

Dated this..... day of20.....
(Signed)^c.....

^To be signed by the applicant(s) or if the applicant(s) is/are absent from India, by authorised agent.

Note.—Strike out whichever is inapplicable.

To
The Controller of Designs,
The Patent Office,